

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

(IB)-120(PB)/2017

**IN THE MATTER OF:**

**Maxim Tubes Company Pvt. Ltd.  
Vs.  
International Coil Ltd.**

**.... APPLICANT / PETITIONER**

**.... RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**For the Respondent(s):-**

**ORDER**

Even on the second call no one is present in support of the application for replacement of the Resolution Professional. In the interest of justice hearing is deferred to 06.02.2018.

*Sd/-*

**(M. M. KUMAR)  
PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**